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Item-10

11.3.2005

CP-96/2005

CP-229/2004

OA-773/2001

Present: Sh. Imtiaz Ahmed, counsel for applicant.

Sh. T.C. Gupta, counsel for respondents.

CP-229/2004

Both the parties have challenged the order of this Tribunal, non-compliance of which is complained against in the present proceedings. It is submitted that both the writ petitions are being heard together and that they are to be listed before the Hon'ble High Court on 8.7.2005. In view of this, it is submitted that present proceedings in this CP are stayed sine die with liberty to the applicant to move an application for revival, if necessary, at the later stage.

CP-96/2005

Counsel for applicant has stated that both the parties have challenged the order of this Tribunal, non-compliance of which is complained against in the present proceedings and both the writ petitions are being heard together and they are to be listed before the Hon'ble High Court for hearing on 8.7.2005. He has requested that proceedings in the present application be stayed sine die and liberty be granted to the applicant to move an application for its revival, if necessary, at the later stage.

In view of this, proceedings in this CP are stayed sine die. Liberty is granted to the applicant to move for its revival, if necessary, at a later stage.

*S.K. NAIK*  
( S.K. NAIK )  
Member (A)

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*M.A. KHAN*  
( M.A. KHAN )  
Vice Chairman (J)